

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B": HYDERABAD
(THROUGH VIRTUAL CONFERENCE)**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No. 1573//H/2017 Assessment Year: 2013-14		
Dy. Commissioner of Income-tax, Circle - 2(2), Hyderabad.	Vs.	Hyderabad Galvanizing Pvt. Ltd., Hyderabad. PAN - AACCH 2547 J
(Appellant)		(Respondent)
Revenue by:		Shri Rohit Mujumdar
Assessee by:		Shri Sashank Dundu for Shri K.A. Sai Prasad
Date of hearing:		08/02/2021
Date of pronouncement:		25/02/2021

ORDER

PER BENCH:

This Revenue's appeal for AY 2013-14 is directed against the CIT(A) - 2, Hyderabad's order dated, 20/06/2017 passed in appeal No. 0140/2016-17 involving proceedings u/s 143(3) of the Income Tax Act, 1961 ; in short "the Act".

2. At the outset, we are informed during the course of hearing from the Revenue side that the assessee has filed for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' in prescribed Form No.1 & 2 and Form(s)-3 in tune thereto; is awaiting to receive from Revenue and, therefore requested to withdraw this appeal. We therefore order that this appeal be treated as dismissed as withdrawn with a rider that it shall be very much open for the Revenue to file for revival of this case, if the settlement benefit under the scheme is denied to the assessee for technical reasons.

3. In the result, Revenue's appeal is dismissed in above terms.

Pronounced in the open court on 25th February, 2021.

**Sd/-
(S.S. GODARA)
JUDICIAL MEMBER**

**Sd/-
(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER**

Hyderabad, Dated: 25th February, 2021.

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copy to :

<i>1</i>	<i>ACIT, Circle - 2(2), Room No. 513, 5th Floor, Signature Towers, Kondapur, Hyderabad.</i>
<i>2</i>	<i>M/s Hyderabad Galvanizing Pvt. Ltd., #840/A, Ankireddy Palli Villate, Keesara Mandal, R.R. Dist., Hyderabad - 501301</i>
<i>3</i>	<i>CIT(A) - 2, Hyderabad.</i>
<i>4</i>	<i>Pr. CIT - 2, Hyderabad</i>
<i>5</i>	<i>ITAT, DR, Hyderabad.</i>
<i>6</i>	<i>Guard File.</i>